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[Translation]

Infrastructure Facilities

6568.DR. G.R. SARODE: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government have chalked out any infrastructural facility of some capital nature in all States to safeguard the interests of the Judiciary;
 - (b) if so, the action taken so far in this regard; and
- (c) the funds provided for the purpose in the next financial year ?

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE (SHRI RAMAKANT D. KHALAP): (a) Yes, Sir.

- (b) A Centrally Sponsored Scheme for the development of infrastructural facilities for the judiciary is being implemented since 1993-94. The scheme aims at supplementing the efforts of the States Governments and is confined to construction of Court Buildings and residences for the Judges/Judicial Officers. Under this Scheme, Rs. 180.43 crores has been released to various States/UTs from 1993-94 to 1996-97.
- (c) A provisional outlay of Rs. 50.00 crores has been provided for this scheme for the current financial year i.e. 1997-98.

[English]

Hindustan Machine Tools

6569.SHRI RAMESH CHENNITHALA : Will the Minister of INDUSTRY be pleased to state :

- (a) whether there is any proposal for expansion of Hindustan Machine Tools; and
 - (b) if so, the details thereof?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN): (a) and (b) Hindustan Machine Tools (HMT) has projected an investment of Rs. 516 crores during the 9th Plan period for the modernisation and expansion of its various business groups.

[Translation]

Production of Bidis

6570. SHRI VIRENDRA KUMAR: Will the Minister of INDUSTRY be pleased to state:

- (a) the State-wise total production of Bidis in the country during each of the last three years;
- (b) whether the Government propose to formulate any scheme for increasing the production of Bidis in Madhya Pradesh; and
 - (c) if so, the details thereof?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN): (a) Based on information on cess collection, the estimated production of Bidis in the country during 1994-95, 1995-96 and 1996-97 has been 41533 crores, 40830 crores and 41780 crores numbers respectively. The Statewise break-up of production is not available.

(b) and (c) Facilities and incentives given by the Government are available for growth and development of Bidi industry in Madhya Pradesh also. There is no specific plan for increasing the production of bidis in Madhya Pradesh.

[English]

Use of Restricted Chemicals as Textiles Dyes

6571. SHRI RAMASHRAYA PRASAD SINGH: Will the Minister of TEXTILES be pleased to state:

- (a) whether the Government are planning to ban the use of restricted chemiclas in textile sector;
 - (b) if so, the details thereof; and
 - (c) if not, the reasons therefor ?

THE MINISTER OF TEXTILES (SHRI R.L. JALAPPA):
(a) to (c) Yes Sir. The handling of 70 azo dyes has been prohibited under clause (d) of sub-section (2) of Section 6 of the Environment (Protection) Act, 1986 (26 of 1986) read with rule 13 of the Environment (Protection) Rules, 1986 vide Notification No. S.O. 243 (E) dated 26th March, 97. The prohibiton on the handling of such azo dyes shall come into force on the expiry of a period of 90 days from the date of issue of the Notification.

[Translation]

Approval for setting up Industries

6572. SHRI PUNNU LAL MOHLE: Will the Minister of INDUSTRY be pleased to state:

(a) the industry-wise and State-wise approvals
 accorded by the Union Government to set up industries
 in various States during the last two years;